

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.16 –IA/743(AHM)2024
In
CP(IB)/98(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Reliance Asset Reconstruction Company Ltd
V/s
Prakash Seventilal Morakhia
(Personal Gaurantor)

.....Applicant

.....Respondent

Order delivered on: 10/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Mukesh Sureka, Advocate
For the Respondent :

ORDER

This is an application filed under Section 60 (5) of the IB Code r/w. Rule 154 of the NCLT rules, 2016 to place on record Report U/s 99 of the IBC, 2016

Let notices be issued to the Respondent/Personal Guarantor as well as to Corporate Debtor returnable on next date. The applicant is directed to collect the notice from the registry within three days and serve upon them along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. They may file reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Re-list on 14.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)